tonnes has already been licensed in terms of annual sugar production capacity, making a total licensed capacity of 148.91 lakh tonnes as on 28-2-90. The Central Government is in the process of formulating a new licensing policy for the 8th Plan, the details of which would be announced shortly.

Written Answers

## Short supply of phosphoric acid and ammonia to fertilizer have all figures and ammonia to fertilizer

556. SHRI GHUFRAN AZAM: Will the Minister of AGRICULTURE be pleased to state:

- (a) whether it is a fact that several fertilizer plants in the country producing phosphatic or complex fertilizers have either closed down or are on the verge of doing so because of the failure of Government to arrange the import of two vital inputs—phosphoric acid and ammonia in the last few months;
  - (b) if so, whether Government have taken any steps to phosphoric acid and ammonia available for the revival of the fertilizer units in the country; and
  - (c) if so, the details thereof and what other steps Government propose to take in this regard?

THE DEPUTY PRIME MINISTER AND MINISTER OF AGRICULTURE (SHRI DEVI LAL):
(a) Yes, Sir.

(b) and (c). On 8th Februar 1990, The Minerals and Mety, Trading Corporation of India Lials ted (MMTC) was designated as micanalising agency for the impo the phosphoric acid and ammonia rt of 27-2-1990, MMTC issued a . On enquiry for the purchase of tender MT of ammonia to meet the 50,000 requirements of ammonia. urgent

For the requirement of phosphoric acid, MMTC issued a tender enquiry on the 8th March, 1990.

Shipments would commence after the contracts have been concluded.

## Demolition of unauthorised construction

557. SHRI GHUFRAN AZAM: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Prime Minister has recently directed the Delhi Administration to step the demolitions of unauthorised constructions forthwith;
- (b) whether it is a fact that a large number of unauthoris o constructions took place in Delhi particularly in Delhi Development Authority flats during the year 1989; and
- (c) if so, whether Government propose to demolish all those constructions which have taken place during the year 1989?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURA-SOLI MARAN): (a) No, Sir.

(b) and (c). N.D.M.C. has reported that there is no large scale un authorised construction in their jurisdiction. However, DDA and MCD have reported unauthorised constructions in their respective jurisdictions, including in DDA flats. Action has been taken by all the three authorities under the provisions of Punjab Municipal Act, 1911, Delhi Development Act, 1957 and the Delhi Municipal Corporation Act, 1957, respectively, against such unauthorised constructions.

## Regularisation of illegal constructions

558. SHRI SANTOSH BAGRO-DIA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government haw taken a decision to regularise the illegal constructions made by people